case of the JAL, the pilot never intended to land at Safdarjung Airport because he never came so low as to land. The duty officer without understanding the estimated altitude of the aircraft, simply reported that the aircraft came low.

श्री सीताराम केसरी मैं मंत्री महोदया से यह जानना चाहूंगा कि विगत वर्ष जो जाल वायुयान की घटना हुई श्रीर उस पर श्रापने प्रोब कराया, उस प्रोब के निर्णय को जापान नहीं मान रहा है श्रीर वह श्रागे श्रपील कर रहा है। इसकी क्या श्रापको खबर है। श्रगर खबर है तो इस पर श्राप क्या स्टेप ले रहे हैं?

DR. (SMT.) SAROJINI MAHISHI: Sir, just as the hon. Member has read about it in the newspapers, so also we have read about it. We have no further information regarding that

SHRI SITARAM KESRI: That is the only source of information for us

Cases against Birla Firms

688. SHRI BHUPESH GUPTA: Will the Minister of FINANCE be pleased to state:

- (a) whether any prosecutions have been launched against Birlas and the firms under their control for concealment of income and tax evasion:
 - (b) if so, the details thereof; and
- (c) what is the total amount of tax involved in these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (K. R. GANESH): (a) to (c) No prosecution has been launched under the Income Tax Act so far.

SHRI BHUPESH GUPTA: May I know from the Government how many cases are under investigation and at what stage they are I should also like to know the details and also whether any suggestion has been made with regard to the prosecution In this connection, I would also like to know whether the Government is aware that the Income-tax Department, at the highest level even, is very much afraid of the Birlas because somehow or the other the Birlas come for lobbying in Delhi and get the officers who deal with their files transferred, if they find them inconvenient And is the hon Minister aware that in a recent case at least one officer was transferred in some other connection because the Birlas thought that he was not helpful to them? And also is he aware that when a prosecution was sought to be started, then negotiation took place at some level in Delhi with the result that internally that only the it was arranged officers of the Birlas should be prosecuted and not one of the Birlas who was initially sought to be prosecuted? Kindly give us the information; do not use the technical term 'prosecution'; give us other facts also as to whether Mr. G. D. Birla and two of the other Birlas are paying any wealth-tax and, if so, how much,

SHRI K. R. GANESH: Sir, the hon'ble Member has asked a number of questions. I had occasion to reply earlier in Parliament that a special cell would be set up by the Finance Ministry to go into the....

SHRI BHUPESH GUPTA. You mear Birla Cell.

SHRI K. R GANESH:... tax mechanism of larger Houses and their way of indulging in tax avoidance, and also to collect other information with regard to that so that the Board is kept informed.

Sir, we had surveyed some of the Wealth tax assessment of the Birlas. After survey, Sir. about 125 wealth tax, income tax and gift tax cases have been opened against the Birlas, individuals and other connected persons Out of these 125 cases I had informed the House the Birlas have filed a large number of writ netitions Of course, the Department is defending these writ petitions Sir, the Special Cell is vigorously nursuing the various facts that are before them and the information that has been collected These will be processed. And since, as I indicated, it involves about 125

assessments it is quite a time-consuming job After these informations have been given to the Income Tax Officers and after the completion of the assessments, Sir, it will be possible to conclude whether any concealment is there, whether any offence has been established and, thereafter, Sir, the question of prosecution will come

The hon ble Member has asked about pressurization All these facts the Finance Minister had given earlier As far as the Finance Minister and officers of the Ministry are concerned, there is no question of being pressurized, I think, and there is no question of not doing the job

SHRI BHUPESH GUPTA On a point of order. I never said that the Finance Ministry as such is being pressurized

MR CHAIRMAN It is clear.

SHRI BHUPESH GUPTA Kindly listen I choose my words I am very precise I never used the word "Finance Minister ' I said people came here, met some people and got some people out An officer was transferred because the Birlas thought he was not dealing with the cases to Billas satisfaction and incriminating documents were in possession of the officer It is a point of order I am not bringing any privilege because I have brought it to the notice of the Finance Minister's Consultative Committee

MR CHAIRMAN There is no point of order He is explaining it

SHRI K R GANESH Sir, the hon'ble Member has now clarified that he has referred about one officer in the Consultative Committee Sir, it was replied to him in the Consultative Committee itself that this officer who was transferred was not in the Special Birla Cell Nobody has been transferred from the Special Birla Cell The Special Cell which now looks after the activities of the Birlas is meant to go into the tax avoidance techniques of Birlas and the other larger business houses We have taken up Birlas, the Bajorias and the Jalans So it is clear that no officer from the Special Cell has been transferred Officers who are hand-picked get in-

vestigations done and various other things

He is referring to an officer who was transferred from the Department Revenue Intelligence The officer promoted in due course. He was loaned to the Revenue Intelligence Department from the Income Tax Department

He was promoted as an Assistant Commissioner and after his promotion he has come back to this department

SHRI BHUPESH GUPTA No. Sir Is it an answer? I know what he has said is technically correct

MR CHAIRMAN You put your second question You have already taken seven minutes over this

SHRI BHUPESH GUPTA It is not a question of taking seven minutes.

MR CHAIRMAN I am not unkind to you or to anybody

SHRI BHUPESH GUPTA Sir, I do not know why you are so unkind to me Generally you are very kind

MR CHAIPMAN I am not unkind to you or to anybody

SHRI NAWAL KISHORE You are over-kind to him

SHRI BHUPESH GUPTA The fact is. this officer has been promoted

MR CHAIRMAN Please put your second question

SHRI BHUPESH GUPTA. It is coming into the second question. It is landing into tne second question

MR CHAIRMAN I do not want preambles Kindly put your second question

SHRI BHI PESH GUPTA The preamble is important because he gave misleading information. Is it proper for him to mislead you, Sn?

MR CHAIRMAN No no, no one is misleading me.

SHRI K R GANESH Sir, I am not misleading anybody The hon Member is not clear in what he is asking

SHRI BHUPESH GUPTA. Sir, he was doing investigation in the Enforcement Directorate regarding Birlas foreign exchange traud involving one million sterling And in order to get rid of him, ne was taken back to the department under the cover of promotion All the incriminating papers that he was going into involve some high political personalities also To save all of them, he has been taken back You should own it up before the House He was removed in the middle of an in vestigation of a very serious nature involv ing devaluation leakage and all that There tore, may I ask again whether he is aware that the removal of that officer in that manner under the camouflage of promo tion from the investigation with regard to the Birlas' violation of the Enforcement Order and fraud and swindle in this country, has caused demoralisation in the Income-tax Department? They cannot do anything against the Birlas because of some invisible hand working in favour of the Birlas Is it clear?

SHRI K R GANESH Sir, the hon Member is mixing up two things

SHRI BHUPESH GUPTA On a point of personal explanation I am not mixing up two things

MR CHAIRMAN Please sit down According to him, you are mixing up

SHRI BHUPESH GUPTA According to me, I am not mixing up

MR CHAIRMAN Please sit down

SHRI K R GANESH Sir, if you see the question, it refers to "concealment of income and tax evasion" I am replying on the question of income-tax and tax evasion Now, when he refers to this particular question, he is referring to foreign exchange dealings, which is handled by the Enforcement Directorate I gave the information because this information was al-

ready supplied to the hon Member in the Consultative Committee. It is factual intima on that the officer who was in the cadie of the Income tax Department was in an excadie post in Revenue Intelligence. When he was promoted, he came back to the department. Now if the hon Member want it know whether it was done for a patitular purpose he will have to put a different to the Enforcement directoral e of the concerned department.

श्री जगदीश प्रवाद माथुर बिडला ने सम्बन्ध में जितने भी इन्कम टैकस प्रीर बल्थ टैकम के केसेज हे जिन के मम्बन्ध मे श्रापने नहा कि किपी का प्राजिक्यशन नहीं हुना है, तो कना यह मान कर चले कि जिस समय से विडला फर्म प्रारम्भ हुई उस समय से उनके सारे भामले पेडिंग ह श्रथवा समय समय पर केशज का असेसमेट होता जाता है ग्रौर जेन क्सेंज का प्रसेसमेट हम्रा उनम क्या विसी प्रकार से विडला फर्म्स दोपी पाई गई स्रौर उनको किसी प्रकार की को इसजा हई। दूसरे जिन आफिसर के बारे मे श्रीमान भुषेश गुप्त जी ने कहा, वया उस आफिसर का जा प्रोमाशन हुन्ना है वह इयु कोर्स में हुन्ना है या क्सिं। प्रौर वजह से हुन्ना है।

SHRI BHUPESH GUPTA We want a half-an-hour discussion on this

SHRI A G KULKARNI Have for two nours

SHRI K R GANICSH Sir, I had indicated that in the normal course of assessing in, the Birlas have been paying whatever tax they have been assessed Now, as a result of various investigations that are going on in our country—the licensing enquiry committee, the Sarkar Commission and the special cell set up by the Company Law Board—Certain facts—came to the Knowledge of the Government in relation to the tax position of the Birlas

Sir, As a result of that, the special Cell went into many of these questions and as a result of their survey and investigation, they found out certain facts. And as a result of this, they opened up 125 assessments. Therefore, the question of concealment or prosecution will arise only when these assessments are finalised and an offence is established.

About the second question, the promotion is in the normal course A large number of officers have been promoted to the various grades. This is done in normal course And, therefore, his contention is not correct

SHRI MONORANJAN ROY Is it a fact or not that one Mr D K Guha Assistant Commissioner of Income Tax in Calcutta searched the Birla Houses and when some incriminating documents were found, he was asked to stick to routine work and not to go to that and then he was transferred? I want to know whether it is also a fact that he transferred with a motive behind it so that the Birlas may escape from paying income tax and go scot-free

SHRI K R GANESH About this question, the hon Member should get a reply from the Department of Personnel I have no knowledge of it

SHRI PRITHWI NATH Have any assessments been completed with regard to these 155 cases?

SHRI K R GANESH I think the hon Member is referring to 125 cases. He has asked whether assessments have been completed with regard to these cases. Original assessments would have been completed. As a result of the enquiry that is being conducted, these assessments will have to be completed. If facts are there as a result of re-opening, the assessments will have to be completed and thereafter the procedure will start.

†Allegations against Chairman, Central Board of Direct Taxes

*395 SHRI KALYAN ROY Will the Minister of FINANCE be pleased to state

†Transferred from the 9th August, 1973

- (a) whether Government have granted extension of service to Shri R D Shah, Chairman, Cential Board of Direct Taxes.
- (b) whether Government are aware of serious a legations made against him in his capacity as Chairman of the said Board,
- (c) if so, what steps have been taken to nvestigate into these allegations, and
- (d) if the reply to part (c) above be in he negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) Yes, Sir

(b) to (d) Certain allegations had been made by Shri Kalyan Roy, Member of Parliament in connection with the re-opening of certain case, of wealth tax assess-Shri Kalyan Roy had also drawn attention to the adverse observations made regarding the functioning of the CBDT in the 88th Report of the PAC The matters were looked into and it was found that the allegation in connection with the wealth tax assessment cases was incorrect. This position was also stated in the reply to started Question No 296 by Shri Kalyan Roy answered in the Rajya Sabha on 15-5-1973 (See bleow) As regards the deficiencies noticed by the PAC they were the result of the system in operation for a long time and it would not be correct to lay the blame on Shri R D Shah Corrective measures to overcome the deficiencies nave since been taken

Evasion of Wealth Tax by Birlas

*296 SHRI KALYAN ROY Will the Minister of FINANCE be pleased to state:

- (a) whether Government have recently received any representation from some Members of Parliament regarding evasion of Wealth Tax by the Birlas in collusion with some senior officials.
 - (b) if so, what are the allegations, and
- (c) whether any investigation has been made into these complaints, and if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) to (c) A statement is laid on the Table of the House